

sions) published in Notification No. S.O. 615(E) in Gazette of India dated the 16th September, 1976, under section 296 of the Income-tax Act, 1961. [Placed in Library. See No. LT-11370/76].

(c) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962.—

(i) G.S.R. 785(E) published in Gazette of India dated the 3rd September, 1976, together with an explanatory memorandum

(ii) G.S.R. 1357, published in Gazette of India dated the 18th September, 1976, together with an explanatory memorandum

(iii) G.S.R. 1358 published in Gazette of India dated the 18th September, 1976 together with an explanatory memorandum

(iv) G.S.R. 812(E) published in Gazette of India dated the 23rd September, 1976, together with an explanatory memorandum

(v) G.S.R. 830(E) published in Gazette of India dated the 1st October, 1976, together with an explanatory memorandum

[Placed in Library See No. LT-11371/76]

(d) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 —

(i) G.S.R. 793(E) published in Gazette of India dated the 9th September 1976 and G.S.R. 805(E) published in Gazette of India dated the 16th September, 1976, to-

gether with an explanatory memorandum.

(ii) G.S.R. 818(E) and 819(E) published in Gazette of India dated the 25th September, 1976 together with an explanatory memorandum.

[Placed in Library. See No. LT-11372/76].

ANNUAL REPORT OF KHADI AND VILLAGE INDUSTRIES COMMISSION, BOMBAY FOR 1974-75 WITH STATEMENT FOR DELAY
THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI A P SHARMA) I beg to lay on the Table —

(i) A copy of the Annual Report, (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for year 1974-75 under subsection (3) of section 24 of the Khadi and Village Industries Commission Act, 1956 along with the Statistical Statement

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above report

[Placed in Library See No. LT-11373/76]

CENTRAL WAREHOUSING CORPORATION (3RD AMENDMENT) RULES, 1976, ANNUAL REPORTS OF CENTRAL FISHERIES CORPORATION LTD FOR 1972-73 & 1973-74, GUJARAT DEVASIHAN INAMS ABOLITION (1ST AMENDMENT) RULES, 1976, GUJARAT SURVIVING ALIENATIONS ABOLITION (COMPENSATION BONDS) 1ST AMENDMENT RULES, 1975, AND STATEMENTS FOR AFORESAID PAPERS AND ANNUAL REPORT OF CENTRAL WAREHOUSING CORPORATION FOR 1975-76

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P. SHINDE) I beg to lay on the Table—

(1) A copy of the Central Warehousing Corporation (Third